

not closed. Don't waste time. I have already spoken for two or three minutes. (Interruptions)

SHRI KANWAR LAL GUPTA:  
You have to apply your mind.

SHRI SHAMBU NATH CHATURVEDI: I am challenging your ruling.

SHRI BIJU PATNAIK: No Member of Parliament can challenge the ruling of the Chair.

SHRI C. M. STEPHEN: Nothing would have been lost if the hon. Minister left it at that.

SHRI KANWAR LAL GUPTA:  
Sir, there was a point of order.

MR. CHAIRMAN: The point of order was ruled out.

SHRI C. M. STEPHEN: Sir, the statement made by the Minister on the floor of the House has raised many issues of fundamental character which have got to be considered by this House. It is in that spirit that this resolution has been

moved. If one goes through the statement of the Minister, it will be seen that the provisions of the Article, that is Article 217 of the Constitution, whereunder High Court Judge has to be appointed by the Government were violated . . . (Interruptions). An analysis of the statement made by the Minister will indicate that the appointment was in violation of Article 317 of the Constitution.

MR. CHAIRMAN: You may please continue next time.

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17.56 hrs.

BUSINESS ADVISORY COMMITTEE THIRTY-SECOND REPORT.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, I beg to present the Thirty-second Report of the Business Advisory Committee.

17.57 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Monday April 16, 1979/Chaitra 26, 1961 (Saka).*